

lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), issued under the Central Excise Rules, 1944 :—

(i) Notification G. S. R. No. 2273, dated the 20th September, 1969 (in Hindi), together with an Explanatory Memorandum thereon.

(ii) Notification G. S. R. No. 2730, dated the 6th December, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon.

(iii) Notification G. S. R. No. 2732, dated the 6th December, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon.

(iv) Notification G. S. R. No. 2733, dated the 6th December, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon.

(v) Notification G. S. R. No. 2734, dated the 6th December, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon.

(vi) Notification G. S. R. No. 2751, dated the 13th December, 1959 (in English and Hindi), together with an Explanatory Memorandum thereon

[Placed in Library. See No. It. 2484/69 for (i) to (vi)]

#### AMENDMENT TO THE RESERVE BANK OF INDIA (NOTE REFUND) RULES, 1935

SHRI R. K. KHADILKAR : Sir, I also beg to lay on the Table a copy of the Reserve Bank of India Notification No. 1, dated the 24th November, 1969 (in English and Hindi), publishing an amendment to the Reserve Bank of India (Note Refund) Rules, 1935, under the proviso to section 28 of the Reserve Bank of India Act, 1934. [Placed in Library. See No. LT-2487/69]

#### NOTIFICATION UNDER THE CUSTOMS ACT, 1962

SHRI R. K. KHADILKAR : I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G. S. R. No. 2752, dated the 10th December, 1969 (in English and Hindi), together with the Explanatory Memorandum thereon, under section 169 of the Customs Act, 1962. [Placed in Library. See No. LT-2486/69]

#### NOTIFICATIONS UNDER THE CUSTOMS ACT 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI R. K. KHADILKAR : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under sub-section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) Notification G. S. R. No. 2749, dated the 13th December, 1969, publishing the Customs and Central Excises Duties Export Drawback (General) Fortysecond Amendment Rules 1969.

(ii) Notification G. S. R. No. 2750, dated the 13th December, 1969, publishing the Customs and Central Excise Duties Export Drawback (General) 43rd Amendment Rules, 1969.

[Placed in Library. See No. LT-2485/69 for (i) and (ii)]

#### THE PRESS CONSULTATIVE COMMITTEE RULES 1969

THE MINISTER OF STAE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDAYA CHARAN SHUKLA): Sir, I beg to lay on the Table, under sub-section (4) of section 8 of the Criminal and Election Laws Amendment Act, 1969, 'a copy of the Ministry of Home Affairs Notification, G. S. R. No. 4232, dated the 17th October, 1969 (in English and Hindi), publishing the Press Consultative Committee Rules, 1969. [Placed in Library See No. LT-2488/69].

#### ANNUAL REPORT (1968-69) OF THE NATIONAL COOPERATIVE DEVELOPMENT CORPORATION<sup>1</sup>

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): Sir, on behalf of Shri D. Ering, I beg to lay on the Table, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962, a copy of the Annual Report of the National Cooperative Development Corporation for the year 1968-69. [Placed in Library. See No. LT-2490/69.]